first awards were given in the year 1965, on the birth anniversary of Prime Minister, Jawaharlal Nehru. The awards were instituted with the knowledge and concurrence of the Government of India.

(b) The number of persons who have received these awards and visited the USSR is given in Statement—I laid on the Table of the House. [*Placed in Library. See* No. LT 6068/73]

(c) The Soviet Land Nehru Award Committee, as constituted, consists of outstanding Indian and Soviet personalities and literary figures. The names are listed in Statement—II laid on the Table of the House, [*Placed in Library.* See No. LT 6068/73.]

The awards are given for the best literary and journalistic works and Indian language translations of Russian classics and Soviet Works devoted to promote the cause of Indo-Soviet understanding which Jawaharial Nehru had dear to his heart.

(d) Yes, Sir. The Government of India announced in 1967, as part of the 20th Anniversary Celebrations of the establishment of diplomatic relations between India and the Soviet Union, the institution of eight annual "Nehru' awards for Soviet Writers, Poets and Journalists who contribute to the fu-therance of Indo-Soviet friendship.

These Awards carry a cash prize, a medallion and a certificate. The awardees are also invited to visit India for a fortnight. The Soviet Prime Minister, Mr. A. N. Kosygin is the Patron of the Selection Committee of the Nehru Awards.

विदेशों में स्थित भारतीय मिशनों के व्यक्तियों द्वारा खादी पहनना

5705. श्री विभूति भिश्र : क्या विदेश मंत्री यह बताने की कृपा करेंगे कि क्या सरकार का विचार यह नियम बनाने का है कि यह विदेशों में स्थित भारतीय मिशनों में नियुक्त व्यक्तियों को केवल खादी पहननी होगी तथा वे मद्यपान नहीं करेंगे ?

विदेश मंत्रालय में राज्य मंत्री (भी सुरेन्द्र पास सिंह) : ऐसा कोई प्रस्ताव सरकार के विचाराधीन नहीं है ।

Payment of Bonus by Newspapers in Delhi

5706. SHRI ANADI CHARAN DAS: Will the Minister of LABOUR be pleased to state:

(a) how many Newspapers and News Agencies of Delhi have sanctioned bonus to the employees according to the latest formula; and

(b) who are the defaulters and what actions are proposed against them?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) and (b). The Delhi Administration have not received any specific complaint about non-payment of bonus under the Payment of Bonus Act, 1965. They have stated that if any case of default comes to their notice, appropriate action shall be taken against such employers under the Act.

Linking of Collieries with Power Plants

5707. SHRI R. V. SWAMINA-THAN: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether any decision has been taken in regard to the linking of collieries with power plants;

(b) if not, the reasons therefor; and (c) the time by which the final decision in the matter is expected?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): (a) to (c) The Standing Linkage Committee has already linked each power station to specific coalfields.

12.15 hrs.

PAPERS LAID ON THE TABLE

Guidelines for Administration of a section of Foreign Exchange Regulation Act, 1973

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): I beg to lay on the Table a copy of the guidelines for administering section 29 of the Foreign Exchange Regulation on.

Act, 1973 (Hindi and English versions). [Placed in Library. See No. LT 6069/ 73.]

REVIEWS AND ANNUAL REPORTS OF HEAVY ELECTRICALS (INDIA) LTD., BHOPAL AND BHARAT HEAVY ELECTRI-CALS LTD., NEW DELHI, FOR 1972-73

THE MINISTER OF HEAVY IN-DUSTRY AND STEEL AND MINES (SHRI T. A. PAI): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956.

 (i) Review by the Government on the working of the Heavy Electricals (India) Limited, Bhopal, for the year 1972-73.
(ii) Annual Report of the Heavy Electricals (India) Limited, Bhopal, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General there-

[Placed in Library. See No. LT-6070/73.]

(2) (i) Review by the Government on the working of the Bharat Heavy Electricals Limited, New Deihi, for the year 1972-73.

> (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1972-73 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

> [Placed in Library. See No. LT-6071/73.]

ANNUAL REPORT OF INDIAN STATISTICAL INSTITUTE, CALCUTTA FOR 1970-71

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): I beg to lay on the Table.

- A copy of the Annual Report (Volume I) of the Indian Statistical Institute, Calcutta, for the year 1970-71.
- (2) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the above Report.

[Placed in Library. See No. LT 6072/73.]

DELHI COOPERATIVE SOCIETIES RULES, 1973

THE MINISTER OF STATE IN THE MINISTRY OF AGRICUL-TURE (SHRI ANNASAHEB P. SHINDE): I beg to lay on the Table a copy of the Delhi Co-operative Societies Rules, 1973 (Hindi and English versions) published in Notification No. F. 7(15)/65-73/Coop/3614 in Delhi Gazette dated the 16th March, 1973 under sub-section (3) of section 97 of the Delhi Cooperative Societies Act, 1972. [Placed in Library. See No. LT. 6073/73.]

COMMERCIAL COOPERATION AGREE-MENT BETWEEN INDIA AND COUNCIL OF EUROPEAN COMMUNITIES

THE MINISTER OF PARLIA-MENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): On behalf of SHRI A. C. GEORG, I beg to lay on the Table a copy of the text (Hindi and English versions) of the Commercial Cooperation Agreement between the Government of India and the Council of the European Communities. [Placed in Library. See No. LT. 6074/ 73.]

CORRIGENDA TO NOTIFICATION NO. G.S.R. 280(E), DATED 16-5-73 UNDER INDIAN IRON AND STEEL CO. (TAKING OVER OF MANAGEMENT) ACT, 1972 AND REVIEW & ANNUAL REPORT OF BHARAT ALUMINIUM CO. LTD., NEW DELHI FOR 1972-73

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA): I beg to lay on the Table:

- A copy of Notification No. Ind. II-7(58)/72-II published in Gazette of India dated the 28th August, 1973 containing corrigenda to Notification No. G.S.R. 280(E) dated the 16th May, 1973, under sub-section (3) of section 16 of the Indian Iron and Steel Company (Taking over of Management) Act, 1972. [Placed in Library. See No LT-6075/73.]
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---